

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 143 of 2013 &
IA Nos. 209 & 210 of 2013**

Dated : 3rd July, 2013

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

BSES Yamuna Power Ltd.

....Appellant(s)

Versus

**Central Electricity Regulatory Commission &
Ors.**

...Respondent(s)

Counsel for the Appellant (s):

Mr. Aashish Gupta
Mr. Paresh B. Lal

Counsel for the Respondent(s) :

Mr. Gopal Jain &
Mr. Alok Shankar for R-7
Mr. Sachin Datta
Mr. Vineet Tayal for R-2

ORDER

The Order impugned in this Appeal is the subject matter of the other Appeal No. 63 of 2013, which has already been admitted. Therefore, **Admit**. Issue Notice. Mr. Sachin Datta, the learned counsel takes notice on behalf of Respondent No. 2 and Mr. Alok Shankar, the learned counsel takes notice on behalf of Respondent No.7. Notice Obe issued to the other respondents returnable on 29.07.2013. Registry is also directed to issue notice to the other Respondents. Dasti service is permitted.

Post the matter on **29.07.2013**. In the meantime, pleadings be completed.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

Ts/pg